

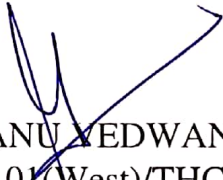
FIR No.699/19
Case No.1437/20
PS Punjabi Bagh

31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid-19. In the interest of justice, let previous order be complied afresh for 25.11.2020.


(MANU MEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

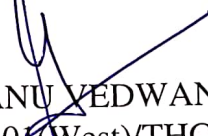
FIR No.711/19
Case No.1438/20
PS Punjabi Bagh

31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused persons.

Summons were issued to the accused persons, however, the same could not be received back due to Covid-19. In the interest of justice, let previous order be complied afresh for 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

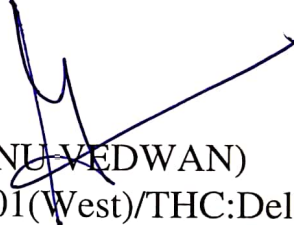
FIR No.181/13
Case No.5380/19
PS Punjabi Bagh

31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 02.07.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

FIR No.449/18
Case No.2704/19
PS Punjabi Bagh

31.08.2020

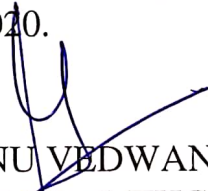
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

FIR No.449/18
Case No.2704/19
PS Punjabi Bagh

31.08.2020

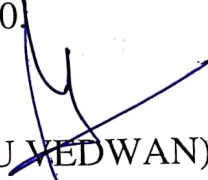
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU WEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

Vehicle No. DL2W 5929
Challan no. DL20275200821192211
Circle MTC

31.08.2020

Present. Ld. APP for the State.

Applicant Salim Ahmed in person.

Request is made to release the vehicle bearing no. **DL2W 5929** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. **DL2W 5929** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 05.10.2020.


(Manu Vedwan)
MM(West)/THC/31.08.2020

FIR No.711/18
Case No.8975/19
PS Punjabi Bagh

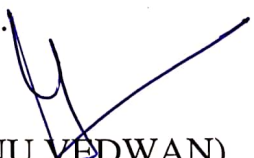
31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Summons were issued to the accused persons, however, the same could not be received back due to Covid-19. In the interest of justice, let previous order be complied afresh for 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

**Om Saran Gupta Vs Nishi Jaidka & Ors
PS Punjabi Bagh**

31-08-2020

Present: Ld APP for the State.
Sh Om Saran Gupta, Complainant / Advocate through Cisco Webex Meet
App.

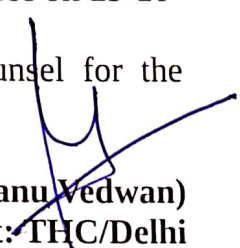
Detailed submissions heard with respect to his two successive applications alongwith his complaint under section 200 read with 190 (1) (A) of Code of Criminal Procedure, 1973 for taking cognizance of the offence committed by Nishi Jaidka, Dhaarna Jaidka and Deepika Jaidka under section 383/389/403/34 of Indian Penal Code.

After hearing submissions at length it is observed that the Ld Counsel has filed his case under section 200 Cr PC alongwith two applications under section 93 Cr PC for issuance of search warrants to the police Inspector PS Punjabi Bagh for procurement / seizure of black colour Santro Car Bearing registration number DL 4C S 3739 from illegal possession of the accused persons and another application regarding information of vehicle bearing registration number DL 4C S 3739. In the present case the pre-summoning evidence is yet to be recorded. It is to be noted that any enquiry / investigation can only be conducted after recording of the relevant pre-summoning evidence if required as per provisions under section 202 Cr PC. Before that stage there appears to be no reason for proceeding further.

Accordingly, there is no merit in the aforementioned two applications of the applicant to be considered at this stage. **Therefore, they are disposed off as dismissed.**

Before parting with the order, the cognizance on the complaint under section 200 Cr PC is taken. **Put up for recording of pre summoning evidence on 29-10-2020.** Shortest date as is being given as per the stage of the case.

As prayed, let a copy of this order be sent to the ld counsel for the complainant through whatsapp.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

**CC No. 7827/2019
State Vs Golu @ Bholu
FIR NO. 387/2019
PS Punjabi Bagh**

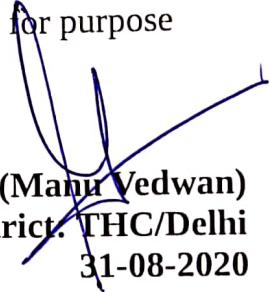
31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

Sh Jitender Kumar, Ld LAC for the accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

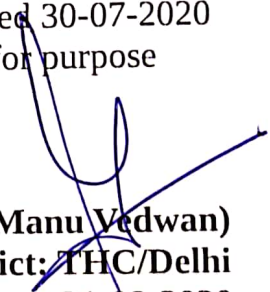
**CC No. 7084/2019
State Vs Narender
FIR NO. 317/2019
PS Punjabi Bagh**

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

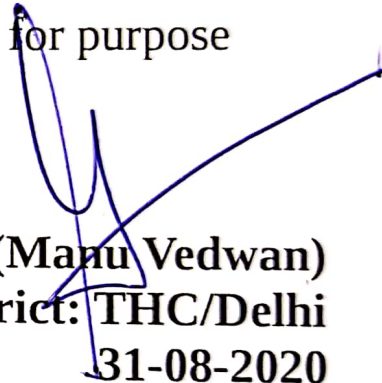
CC No. 1041/2019
State Vs Satish Kumar
FIR NO. 0583/2018
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

CC No. 735/2018
Rakesh Jain Vs VP Yadav
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Sh Sumit Kumar, Ld Counsel for the complainant.
As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

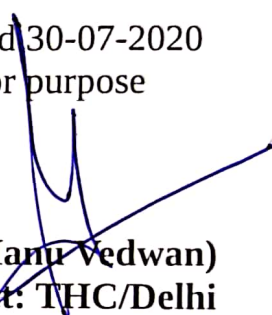
CC No. 6345/2017
State Vs Vijay Kumar Sharma
FIR NO. 152/2017
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

CC No. 4374/2017
State Vs Mojahir Alam@ Bechan
FIR NO. 713/2016
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)

MM: West District: THC/Delhi

31-08-2020

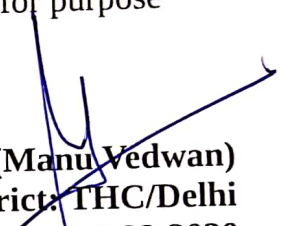
CC No. 5640/2017
State Vs Poonam @ Yogesh
FIR NO. 743/2016
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

**CC No. 3239/2017
State Vs Ram Sahor
FIR NO. 111/2017
PS Punjabi Bagh**

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)

**MM: West District: THC/Delhi
31-08-2020**

CC No. 12012/2017
State Vs Sagar
FIR NO. 592/2016
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

Memorandum of Appearance filed by the Ld Counsel Sh AK Dutta for the accused through email.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)

MM: West District: THC/Delhi
31-08-2020

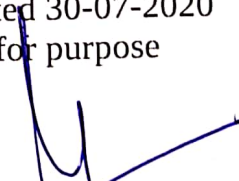
**CC No. 1205/2017
State Vs Vishal
FIR NO. 597/2016
PS Punjabi Bagh**

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Mam Vedwan)
MM: West District: THC/Delhi
31-08-2020

CC No. 61639/2016
State Vs Manjeet Kaur @ Kali
FIR NO. 426/2014
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)

MM: West District. THC/Delhi
31-08-2020

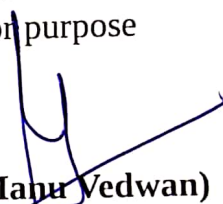
CC No. 67610/2016
State Vs Pawan Chaupal
FIR NO. 651/2013
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

CC No. 64874/2016
State Vs Varun @ Bunty
FIR NO. 221/2013
PS Punjabi Bagh

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 6-07-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)

MM: West District: THC/Delhi

31-08-2020

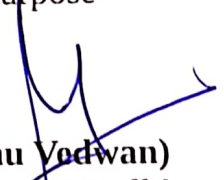
**CC No. 65445/2016
State Vs Sanjay Goel
FIR NO. 266/2010
PS Punjabi Bagh**

31-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 1-06-2020 for 31-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 25-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
31-08-2020

FIR No.729/16
Case No.1191/17
PS Punjabi Bagh

31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

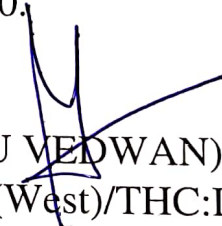
None for accused.

None for IO.

Matter is inadvertently listed for appearance while the same was listed for prosecution evidence. Ahlmad is directed to do the needful and list the matter for prosecution evidence.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

FIR No.149/18
Case No.2838/18
PS Punjabi Bagh

31.08.2020

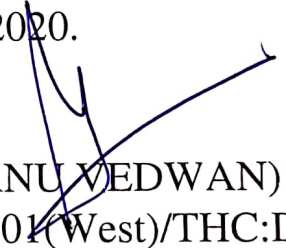
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 06.07.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

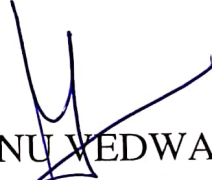
e-FIR No.72/18
Case No.7299/18
PS Punjabi Bagh

31.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

In the interest of justice, be put up for purpose fixed on
25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

FIR No.417/18
Case No.8430/18
PS Rajouri Garden

31.08.2020

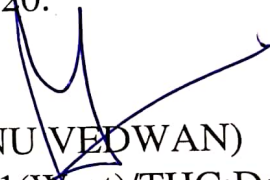
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020

FIR No.12/18
Case No.8573/19
PS Punjabi Bagh

31.08.2020

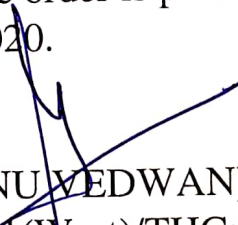
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 01.06.2020 for 31.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 25.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.08.2020